

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.01/(MAH)/2016

~~CA No. 76/2016, 77/2016, 78/2016 & 102/2016~~

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.04.2017


NAME OF THE PARTIES: Mr. Shrikant Mishra


V/s.

M/s. Ryder Shipping Lines Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Adv. Aparna H. Tyen i/b Thodur law Associates	Advocates for Respondents	
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2)	Adv. Eeshank Chau Ad for holding of Adv. Mouyank Shah Petition i/b Mouyank & Basatkar law Partner.		
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COMMON ORDER

C.A. No. 77/2016 & 78/2016 in C.P. No. 02/59/NCLT/MB/MAH/2016

C.P. No. 02/59/NCLT/MB/MAH/2016

1. The Learned Representatives of both the sides are present and stated at Bar that the parties are willing to settle the dispute amongst themselves, hence seeking time to place on record the "Terms of Settlement". Granted.
2. Let the matter be listed for hearing after Court Vacation is over on **16.06.2017**.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **21.04.2017**